

DELHI LEGISLATIVE ASSEMBLY
Bulletin Part-I
(Brief summary of proceedings)
Wednesday, 25th March, 2015/ 04 Chaitra, 1937 (Saka)

No. 04

2.02 P.M

Sh. Ram Niwas Goel, Hon'ble Speaker in-Chair

1. 2.03 P.M

Papers laid on the Table:

1. **Sh. Manish Sisodia**, Deputy Chief Minister laid the copies of Annual Report of DUSIB for the year 2013-14 (English & Hindi Version).
2. **Sh. Gopal Rai**, Minister of Transport laid the copies Annual Accounts and Audit Report for the year 2012-13 of DTC Employees Provident Fund Trust (English & Hindi Version).

2. 2.05 P.M

Special Mention (Rule 280):

Following Members raised matters under Special Mention (Rule 280):

1. Sh. Om Prakash Sharma
2. Sh. Mahender Goyal
3. Sh. Jagdish Pradhan
4. Sh. Ved Prakash
5. Sh. Adarsh Shastri
6. Sh. Rajesh Gupta
7. Sh. Jarnail Singh
8. Sh. Shri Dutt Sharma
9. Sh. Gulab Singh
10. Sh. Akhilesh Pati Tripathi
11. Sh. Sukhbir Singh
12. Sh. Dinesh Mohaniya

3. 2.46 P.M

Some Members of Aam Adami Party stood up on their seats and supported the views of Sh. Dinesh Mohaniya regarding the alleged deceitfulness in the working of DERC and demanded that the Chairman of DERC be immediately summoned in the House. Hon'ble Speaker stated that he was agreed with the sentiments of the Members. He asked Sh. Vijender Gupta to present his views on the aforesaid matter.

Sh. Vijender Gupta also expressed his views on the aforesaid issue.

The Chair stated that the Chairman of DERC would be summoned in the next sitting of the House.

4. 2.53 P.M

13. Sh. Naresh Balyan
14. Sh. Vijender Garg
15. Sh. Pankaj Pushkar

5. 3.00 P.M

Sh. Vijender Gupta, Leader of BJP raised a Point of Order regarding the Resolution to be moved by Sh. Manish Sisodia, Deputy Chief Minister. He stated that the aforesaid Resolution was not in conformity with the Rule-90 of Rules of Procedure & Conduct of Business in the House as it has been brought at a shorter notice.

The Chair asked Sh. Vijender Gupta to read the proviso of Rule-90 which stipulates that the Speaker may allow the Resolution at a shorter notice.

6. 3.01 P.M. **Resolution under Rule-90 :**
Sh. Manish Sisodia, Deputy Chief Minister moved the following Motion :
“This House strongly condemns the attempt by the Union Government to dilute the efforts for eradication of corruption from Delhi by curtailing the jurisdiction of the Anti Corruption Branch. Vide Gazette Notification dated 23rd July 2014, the Union Home Ministry has unilaterally restricted the powers of the Anti Corruption Branch and limited it to only the officers and employees of the Government of Nation Capital Territory of Delhi.
- This House fully understands the will of the people of Delhi to completely eradicate the scourge of corruption from every sphere of life and resolves that no efforts to dilute the anti-corruption movement should be tolerated.
- This House further resolves that the matter be immediately taken up with the Union Government to withdraw the notification and directs that the Anti Corruption Branch of the government of the National Capital Territory of Delhi should function as per its original mandate as it existed prior to the notification dated 23rd July 2014.”
7. 3.16 P.M. Following Members participated in the discussion on Resolution :
2. Sh. Som Nath Bharti
3. Sh. Nitin Tyagi
4. Smt. Promola Tokas
5. Sh. Vijender Gupta
6. Sh. Anil Bajpai
7. Sh. Shiv Charan Goel
8. Sh. Ajay Dutt
9. Sh. Praveen Kumar
10. Sh. Jagdish Pradhan
11. Sh. Kapil Mishra
8. 3.50 P.M. **Sh. Manish Sisodia**, Deputy Chief Minister replied to the discussion.
9. 3.55 P.M. **Members of Bhartiya Janta Party were not satisfied with the reply of Deputy Chief Minister. They walked out of the House in protest of the Resolution.**
10. 3.56 P.M. **Consideration & Passing of Bill:**
Sh. Manish Sisodia, Minister of Finance moved that “The Delhi Value Added Tax (First Amendment) Bill 2015” (Bill No. 03 of 2015) introduced on 24th March 2015 be taken into consideration.
Sh. S.K. Bagga, Hon’ble Member expressed his views in support of the Bill.
The Bill was considered clause-wise.
The Minister of Finance moved that the Bill be passed.
The Motion was put to vote and adopted by voice-vote.
11. 4.02 P.M. **Members of Bhartiya Janta Party came back in the House.**
12. 4.04 P.M. **Discussion on Budget (Vote on Account) :**
Discussion on Budget (Vote on Account) presented by the Finance Minister on 24th March 2015.

Following Members participated in the debate :

1. Sh. Som Nath Bharti
 2. Smt. Alka Lamba
 3. Ms. Bhavana Gaur
 4. Sh. Om Prakash Sharma
 5. Sh. Kapil Mishra
 6. Sh. Jernail Singh (Rajouri Garden)
 7. Sh. Saurabh Bhardwaj
 8. Sh. Kailash Gahlot
 9. Sh. Vijender Gupta
13. 5.10 P.M. **The Chair adjourned the House for fifteen minutes for tea-break.**
14. 5.28 P.M. **House reassembled.
Hon'ble Speaker in chair.**
15. 5.29 P.M. **Sh. Manish Sisodia, Deputy Chief Minister** replied to the discussion on Budget (Vote on Account).
16. 5.52 P.M. **Sh. Arvind Kejriwal, Chief Minister** also replied to the discussion on Budget (Vote on Account).
17. 6.07 P.M. **Presentation and Voting on the Demands for Grants (Vote on Account) for the period April to June 2015:**
The Minister of Finance presented the **Demands for Grants (Vote on Account) for the period April to June 2015.**
The Demands for Grants were considered Demand-wise and passed by voice-vote.
18. 6.15 P.M. **Introduction, Consideration & Passing of Bill:**
Sh. Manish Sisodia, Minister of Finance introduced the '**Appropriation (Vote on Account) Bill, 2015**' with the leave of the House.
Minister of Finance moved that **The Appropriation (Vote on Account) Bill 2015** be taken into consideration.
The Bill was considered clause-wise.
The Minister of Finance moved that the Bill be passed.
The Motion was put to vote and adopted by voice-vote.
19. 6.17 P.M. The Chair expressed thanks to the Chief Minister, Deputy Chief Minister, Leader of BJP and all the Members of the House and also Officers/Officials of the Assembly Secretariat, Chief Secretary & other Officers of the Delhi Government & other agencies like PWD (Civil/Electrical/Horticatures), Delhi Police, CRPF, MTNL, Delhi Fire Service, Security including Special Branch and Print & Electronic Media for their co-operation in smooth conduct of the Session.
20. 6.18 P.M. **House was adjourned sine-die.
National Anthem- Jan-Gan-Man.**

**Delhi
25th March, 2015**

**L.R. Garg
Secretary**